

Office of District & Sessions Judge
Rouse Avenue Courts, New Delhi
Story No. 1243/R
22-9-26
F. No. Addl. LC(II)/Misc./2012/Lab/2022/Part File/Vol. IV/3837

21/10/26
23/9/26

OFFICE OF THE SECRETARY-CUM-COMMISSIONER (LABOUR)
LABOUR DEPARTMENT, GOVT. OF NCT OF DELHI
5, SHAM NATH MARG, CIVIL LINES, DELHI-110054

F. No. Addl. LC(II)/Misc./2012/Lab/2022/Part File/Vol. IV/3837 Dated: 18/09/2026

Sub: Transfer of Industrial Dispute Cases under Section 33B of the Industrial Disputes Act, 1947 and Section 92 & Section 104 of the Code on Industrial Relation 2020.

- Whereas, the request has been made by AR representing the management i.e. M/s Star Imaging & Path Lab Pvt. Ltd. and M/s Janta X Ray Clinic Pvt. Ltd. to transfer/clubbing of the following cases pending before three different courts i.e. POLC-01, POIT-01 and POIT-02. In this regard the list of cases as pending before the POIT-01 and POIT-02 are as:

S. No.	Particulars/Title	Case No.
1.	M/s Star Imaging & Path Lab Pvt. Ltd. V/s Driver Workmen	OP/1/2017
2.	M/s Star Imaging & Path Lab Pvt. Ltd. V/s Sibbu Khureshi	OP/06/2019
3.	M/s Star Imaging & Path Lab Pvt. Ltd. V/s Dalip Kumar	OP/08/2019
4.	M/s Star Imaging & Path Lab Pvt. Ltd. V/s Rajesh Rawat	OP/01/2019
5.	M/s Star Imaging & Path Lab Pvt. Ltd. V/s Om Prakash	OP/10/2019
6.	M/s Janta X Ray Clinic Pvt. Ltd. V/s Ram Lakhan	OP/03/2019
7.	M/s Janta X Ray Clinic Pvt. Ltd. V/s Ram Bilas Saifi	OP/04/2019

- And whereas, the request of applicant has been considered and the cases mentioned at Sr. No. 01 to 07 in Para 1 may be transferred from the court of Ld. Presiding Officer, Industrial Tribunal-01 (Sr. No. 01 & 02) and Ld. Presiding Officer, Industrial Tribunal-02 (Sr. No. 03 to 07) to the court of Ld. Presiding Officer, Labour Court-01, Rouse Avenue District Court, New Delhi.

- Now, therefore, in exercise of powers conferred by Section 33B of the Industrial Disputes Act, 1947 (XIV of 1947) read with Government of India, Ministry of Labour, Notification No. S-11011/2/75-DK(IA) dated 14th April, 1975, and Section 92 & Section 104 of the Code on Industrial Relation 2020, the Appropriate Government i.e. Secretary (Labour) GNCTD/ has taken a

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Judicial Branch

Post (Rouse Avenue)
22/09/2026

Web
decision to withdraw the Industrial Dispute mentioned at Sr. No. 01 to 07 in Para 1 from the court of Ld. Presiding Officer, Industrial Tribunal-01 (Sr. No. 01 & 02) and Ld. Presiding Officer, Industrial Tribunal-02 (Sr. No. 03 to 07) and the same is transferred to the court of Ld. Presiding Officer, Labour Court-01, Rouse Avenue District Court, New Delhi - 110001. Accordingly, the decision taken by the Appropriate Government is hereby conveyed.

4. It is further directed that the transferee Labour Court shall proceed with the transferred proceeding from the stage at which they stood at the time of transfer.

3/11/26
(U.K. Sinha)

Addl. Labour Commissioner

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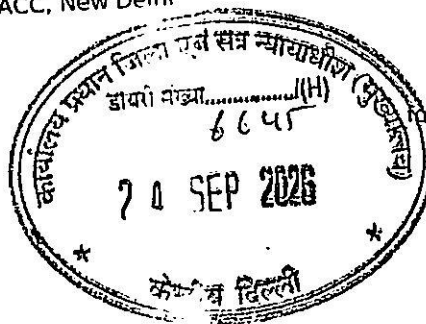
1. Ld. Principal District & Sessions Judge, Rouse Avenue District Court, New Delhi-110001.
2. Ld. Presiding Officer, Industrial Tribunal-01, Court No. 305, Rouse Avenue Court Complex, New Delhi - 110001.
3. Ld. Presiding Officer, Industrial Tribunal-02, Court No. 405, Rouse Avenue Court Complex, New Delhi - 110001.
4. Ld. Presiding Officer, Labour Court-01, Court No. 206, Rouse Avenue Court Complex, New Delhi - 110001

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE CUM SPL. JUDGE
(PC ACT)(CBI) ROUSE AVENUE COURT COMPLEX, NEW DELHI.

No.F.3(4)/R.A.C.C/Labour Courts/2026/11846/D-11856/D Dated: 23/09/26

Copy of Order No.F.No.Addl.LC(II)/Misc./2012/Lab/2022/Part
File/Vol.IV/3837 dated 18.09.2026 forwarded for information and necessary
action to:-

1. Ms. Navita Kumari Bagha, Presiding Officer/Industrial Tribunal-01, RACC, New Delhi.
2. Ms. Geetanjali, Presiding Officer/Industrial Tribunal-02, RACC, New Delhi.
3. Sh. Neeraj Gaur, Presiding Officer/Labour Court-01, RACC, New Delhi.
4. The Ld. Officer In-charge, Facilitation and Computer Branch, Rouse Avenue Court Complex, New Delhi.
5. The Ahlmads/Asstt. Ahlmads of the transferor/transferee Courts shall ensure that the lists of assigned cases be displayed outside the Court Rooms and public at large be notified and the files be sent to the transferee Court immediately so as to avoid any inconvenience to the lawyers and litigants. Ahlmad/Asstt. Ahlmads of the transferor Courts are also directed to provide the lists of assigned cases to the In-charge Computer Branch, Rouse Avenue Court Complex well in time and the In-charge, Computer Branch shall ensure that the same is uploaded on the website of Delhi District Court.
6. The Website Committee, Tis Hazari Courts, Delhi for uploading on the official website.
7. In-charge, R & I Branch, RACC with the instructions to paste the same in the Bar Rooms, RACC, New Delhi



23/09/26
(Dig Vinay Singh)
Officer In-charge(Judl.)
Principal District & Sessions Judge
-cum-Special Judge(PC Act)(CBI)
RACC, New Delhi